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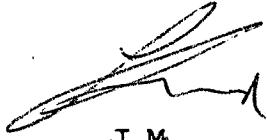
19-11-93.

Hon.Mr.S. N. Prasad, J.M.  
Hon.Mr. V.K. Seth, A.M.

Learned counsel for the applicant is not present. This is noteworthy that no R.A. has been filed despite full time and opportunities have been given to the applicant. A perusal of records reveals that the relief sought for in this case was allowed to the applicant to appear in Civil Services Examination, 1990 (Preliminary) held during June, 1990. A perusal of order sheet dt. 29-5-90 also shows that the respondent No. 1 was directed to allow the applicant provisionally to appear in the aforesaid examination. Thus it appears that this O.A. has become infructuous and the applicant has lost interest. In view of the above facts the application has become infructuous and the same is dismissed for default of the application for non-prosecution.

W ✓

A.M.



J.M.